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NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH: GUWAHATI

Dy. No.755 of 2017

Under Section 7 of the Insolvency & Bankruptcy Code, 2016 read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules 2016.

In the matter of:

M/s. Shreyans Realtors Pvt. Ltd.

& M/s. Otis Developers

... Applicants/Financial Creditors

-versus-

M/s. Saroj Realtors & Developers Pvt. Ltd.

... Resondent/Corporate Debtor

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

ORDER

Date of Order: 21st February 2018

Mr K. Goswami, Mr R. Sharma, Mr A. Sandilya learned Advocates & Mr A. Pareek, CS are present on behalf of Financial Creditors. Mr G. Choudhury, Ms A. Rehman, learned Advocates & Mr A. Choudhury, Director, are also present before this Bench representing the respondents/Corporate Debtor.

- 2. Both the parties to this proceeding have informed that the matter may be adjourned for some time as there is possibility of the dispute in this proceeding being resolved without the intervention of the court.
- 3. In view of the aforesaid prayer, list this matter on 28.02.2018

Member (Judicial) National Company Law Tribunal

Guwahati Bench: Guwahati.

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